

Case No. OA 1027/88

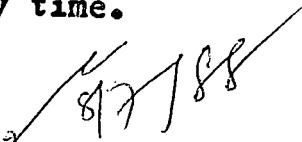
Raghu Nath Prasad Vs. Union of India

8-7-1988

Present: Shri D.P. Avinashi, Counsel for the Applicant.

ORDER:

The grievance of the applicant is that his representation has been wrongly turned down by the Respondent, Union of India, Ministry of Finance vide Order dt. 17th April, 1986. His contention is that one Smt. Veena Jain was wrongly appointed in contravention of the Recruitment Rules as a Junior Research Assistant w.e.f. 1-5-1973. At that time the applicant was working as a Computer. So, according to him, the wrongful appointment of Smt. Veena Jain deprived him of his legitimate right of promotion as a Junior Research Assistant. However, we notice that Smt. Veena Jain had been working on the said post ^{since 1973 and thereafter} and further that her appointment cannot be questioned after a lapse of 15 years. As for seniority of the applicant is concerned, he admits that she was appointed prior to the promotion of the applicant as a Jr. Research Assistant which took place in 1976. Hence the petition is dismissed being hopelessly barred by time.


(BIRBAL NATH)
ADMINISTRATIVE MEMBER


(J.D. JAIN)
VICE-CHAIRMAN